

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.321/2003 in OA No.2099/2002.

New Delhi, this the 28th day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Jeet Ram, Sr. P.E.T.
Govt. Boys Higher Secondary School
M.B.Road, Pushp Vihar Sector 1
New Delhi

versus

1. Secretary of Education
Delhi Administration
Old Secretariat, Delhi
2. Deputy Director
South District III
Defence Colony, New Delhi
3. Principal
Govt. Sarvodaya Tulsi Acharya Sr.
Sec. School, Chattarpur, New Delhi .. Respondents

ORDER(in circulation)

Shri S.K. Naik:

Applicant seeks review of order dated 5th August, 2003 by which OA No.2099/2002 was dismissed, bereft of merit, for the detailed reasons enumerated therein. On perusal of the RA, we find that the applicant has attempted to rebuild a case for review on the same said of facts/grounds, which have already been taken care of by us before taking a decision, besides making baseless accusations against the respondents as well as the Tribunal. He has not come with any valid grounds nor does the RA come within the four walls of order 47, Rule 11 CPC read with Section 22(3)(1)(f) of Administrative Tribunals Act, 1985, warranting review. In the result, RA fails and is accordingly dismissed.

S.K. Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/gtv/